

**(2016) 01 SC CK 0156**  
**In the Supreme Court Of India**  
**Case No : Civil Appeal No. 9733 of 2016**

Union of India

APPELLANT

Vs

Idea Cellular Ltd. Co. Gujarat

RESPONDENT

**Date of Decision :** 02-01-2016

**Acts Referred:**

Constitution of India, 1950 — Article 133

**Citation :** (2017) 1 JT 523 : (2017) 1 Scale 559 : (2017) 5 SCC 210

**Hon'ble Judges :** Kurian Joseph and Rohinton Fali Nariman, JJ.

**Bench :** Division Bench

**Advocate :** Navin Chawla, Anurup Narula, Advocates, for the Respondents;  
Ranjit Kumar, SG., D.N. Gobardhan, Ms. Neha Nagpal, Ms. Meenakshi Grover,  
D.S. Mahra, G.S. Makker, Advocates, for the Appellants

**Final Decision :** Disposed Of

## Judgement

Kurian, J. - Delay condoned.

2. The issue raised in these appeals pertains to the violation of conditions of the license regarding verification of the subscribers.

3. The learned Solicitor General has invited our attention to the various Circulars issued by the Government of India, Department of Telecommunications. Going by the impugned judgments rendered by the Telecom Disputes Settlement and Appellate Tribunal, New Delhi, according to the learned Solicitor General, the instructions contained in those Circulars regarding verification have virtually been substituted by the Tribunal.

4. In the nature of the apprehensions expressed by the learned Solicitor General, and after having heard the learned counsel for the Respondent-Caveator, we feel that all what is required is to give a clarification that all the Circulars issued by the Government of India are to be followed strictly but they will only operate prospectively. Ordered accordingly.

5. The impugned judgment will stand modified to the above extent.
6. The appeals are, accordingly, disposed of.
7. Pending applications, if any, stand disposed of.